

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH PUNE AT PUNE**

ORIGINAL APPLICATION NO. 62/2024(WZ)

IN THE MATTER OF

Mr. Suryakant J. Shelke ... Applicant

v/s

M/s. SKB Builders India Pvt. Ltd.

and Ors

.... Respondents

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PUNE

DATE-10/03/2025


ADVOCATE FOR RESPONDENT NO.1
(VAIBHAV JATHAR)

①

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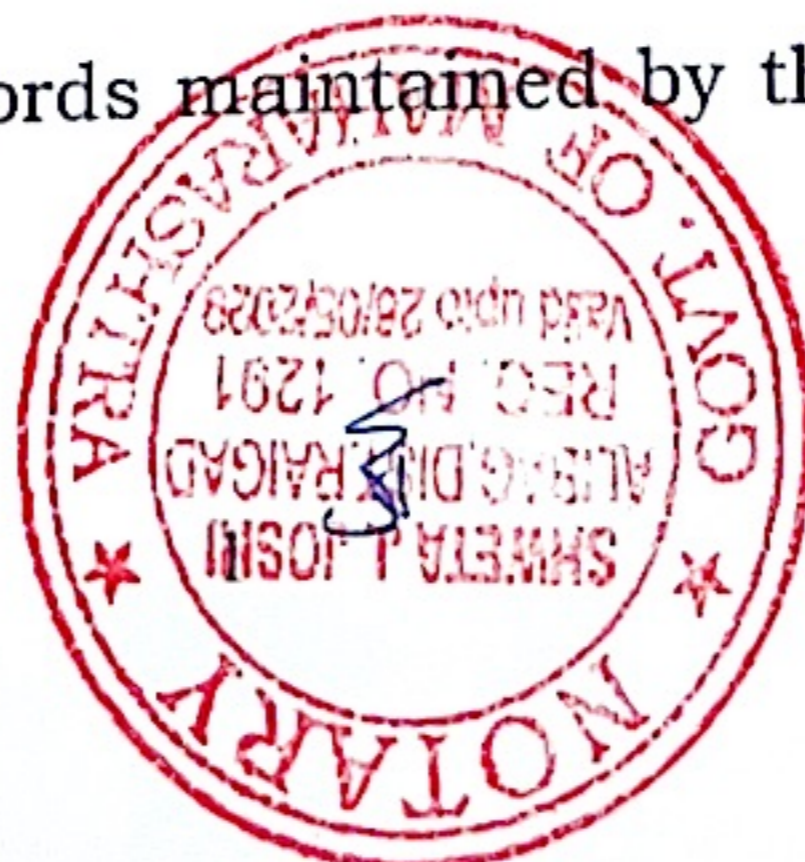
and Ors

.... Respondents

**REPLY OF THE RESPONDENT NO.1 M/s. SKB
BUILDERS INDIA PVT. LTD. TO THE ORIGINAL
APPLICATION.**

MOST RESPECTFULLY SHOWETH:

1) The present Affidavit in reply is being filed by Mr. Nimesh Singh on behalf of Respondent No.1 i.e. M/s. SKB Builders India Pvt. Ltd. having its office at 1304, The Ambiance Court, Plot No.2, S-19D, Vashi, Navi Mumbai - 400705. That said Nimesh Singh is an employee of Respondent No.1, presently holding the designation of Senior Accountant since 2006 and he is well conversant with the facts and circumstances of this case on the basis of information derived by him from the records maintained by the Respondent



(2)

No.1 which are believed by him to be true and correct. The Respondent No.1 has issued Letter of Authority dated 13/01/2025 authorizing said Nimesh Singh to represent the Respondent No.1 before this Hon`ble Tribunal. **Copy of the said Letter of Authority dated 13/01/2025 is annexed hereto and marked as Exhibit A.**

- 2) It is submitted that, Respondent No.1 reserve its right to and crave leave to file detailed affidavit-in-Reply if and when considered necessary.
- 3) The Respondent No.1 at the outset state that, the present Original Application framed and filed by the Applicant is not maintainable in the eyes of law and it is liable to be dismissed at the threshold. The statements, averments, submissions made on behalf of the Applicant, are denied by this Respondent No.1, as the same are not admitted. Nothing in this reply expressly admitted herein ought to be taken as admitted by the Respondent No.1 or be deemed to have been admitted by the Respondent No.1 for want of specific traverse.
- 4) It is submitted that, Applicant has not substantiated the substantial question related to the environment, as enumerated in the Sec. 2(m) of the National Green Tribunal Act, 2010 (NGT). The present Application is thus not maintainable under the provisions of Sec.14 r/w 15 of the NGT Act, 2010. The Respondent No. 1



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is the owner of M/s SKB Builders India Ltd and its RMC unit situated at Khanav- Velvali, T-Alibaug, Dist- Raigad. The said RMC unit has received Conditional Restart Direction u/s 33A of The Water (Prevention & Control of Pollution) Act, 1974 and u/s of The Air (Prevention & Control of Pollution) Act, 1981 on 31/07/2024 and thereafter has received 'Consent to Operate' under the orange category from the Respondent No.9, MPCB on 01.08.2024. The said Consent is valid and subsisting till 18.02.2025. **Copy of the said Conditional Restart Direction dated 30/07/2024 and 'Consent to Operate' dated 01.08.2024 is annexed hereto and marked as Exhibit-B.**

- 5) It is further submitted that, it has been alleged by the applicant that Respondent No.1 is running illegally from 2023 without consent which is not true. That no any specific date has been mentioned by Applicant. That Respondent No.1 paid an amount of Rs.6,99,538/- to Maharashtra State Electricity Distribution Company Limited on 28/08/2023 for supply and installation of 200 KVA transformer and on 01/09/2023 Tax Invoice of the same is issued to Respondent No.1 by one M.D.Electrial, therefore it is submitted that when transformer itself was installed in the month of September, 2023 there is no question of unit having been in function from 2023. **Copy of**



(4)

receipt dated 28/08/2023 of Maharashtra State Electricity Distribution Company Limited and receipt of M.D. Electrical dated 01/09/2023 is annexed hereto and marked as Exhibit-C.

- 6) That it as has been submitted by the MPCB in its Reply Affidavit dated 18/11/2024, particularly in chart annexed at page 120 at sr no 1 that that the Respondent no.1 started the functioning of plant 20th July 2023 and calculated the days till the closure notice dated 20th December 2023 and calculated 145 days violation but it is nowhere mentioned by the MPCB how and from where it has been found by them that the plant was functioning since 20th July 2023. In fact the plant started functioning in the month of December, 2023. At the cost of repetition, it is submitted that 200 KVA transformer was installed on 01/09/2023 and the unit actually started in from 1st December, 2023 on trial basis and same is evident from the Electricity Bills issued by Maharashtra State Electricity Distribution Co. Ltd (MSEDCL) for the months of November, December, 2023, January, February, March, 2024. That for the months September and October, 2023 there is zero bill and for the month of November, 2023 there is bill of Rs.21,565/- for consumption of unit 634 and the said consumption was not for functioning of the plant but was for laborers hutment and therefore the



⑤

calculation of 145 days violation for EDC of Rs. 5,43,750/- has been wrongly imposed on Respondent No.1. **Copies of Electricity Bills Issued by Maharashtra State Electricity Distribution Co. Ltd (MSEDCL) for the months of September, October, November, December, 2023 is annexed hereto and marked as Exhibit-D**

- 7) It is further submitted that the MPCB has already on 17/09/2024 forfeited the Bank Guarantee of Rs.1,00,000/- (One Lakh Only) of the Respondent No.1 for non-compliances and therefore the EC calculated over and above the Bank Guarantee is totally arbitrary. **Copy of the said forfeiture of the Bank Guarantee is annexed hereto and marked as Exhibit-E.**
- 8) It is further submitted that it is pleaded in paragraph no.5 of the OA by applicant that the plants of all the respondents are installed within a radius of less than 1 km but it is not mentioned as to from where this distance has been said to be less than 1 km.
- 9) It is further submitted that no any specific date of the year 2023 is given by the applicant in respect of running the plant and vague pleading is made just to mislead the Hon`ble Tribunal.
- 10) It is further submitted that there is no other resident in the said village making any allegations or filing complaints against the present Respondent,



⑥

and that the present Applicant with a view to harass the present Respondent herein has preferred Original Application.

- 11) It is further submitted that Applicant has not made out any case and hence OA filed by the Appellant is not maintainable.
- 12) In view of the submissions and averments made herein above, the present Original Application is required to be dismissed with costs.

Pune

Dated- / /2025

Nimesh Singh for

M/s. SKB Builders India Pvt. Ltd.
(Respondent No.1)


Advocate for Respondent No.1

(Vaibhav Jathar)



(7)

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Mr. Suryakant J. Shelke

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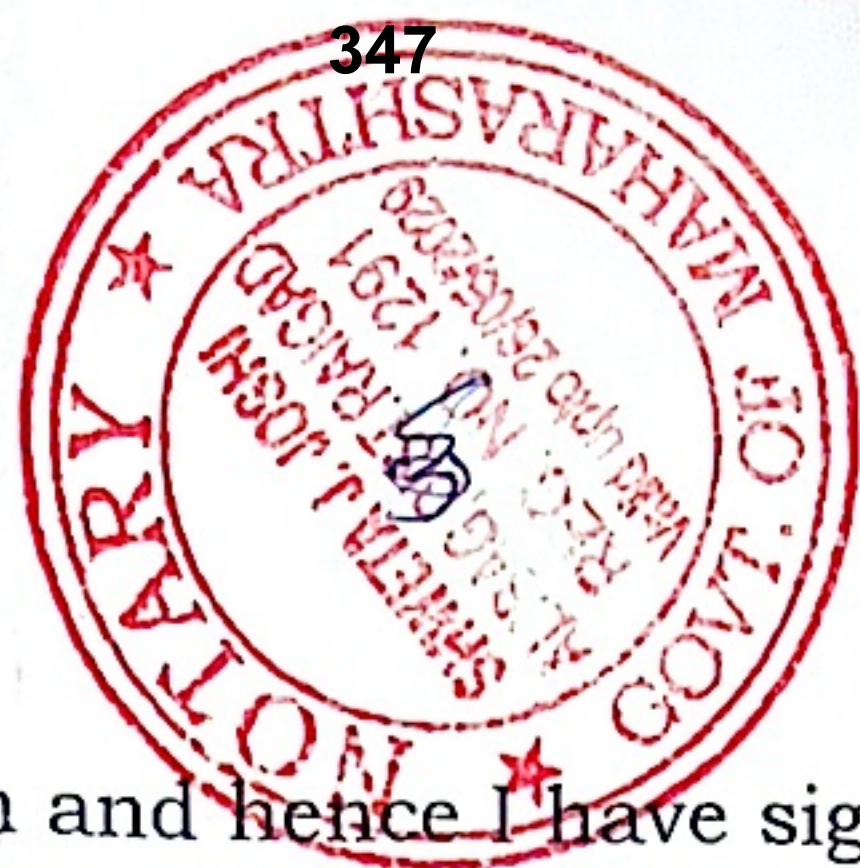
.... Respondents

AFFIDAVIT IN SUUPPORT OF REPLY

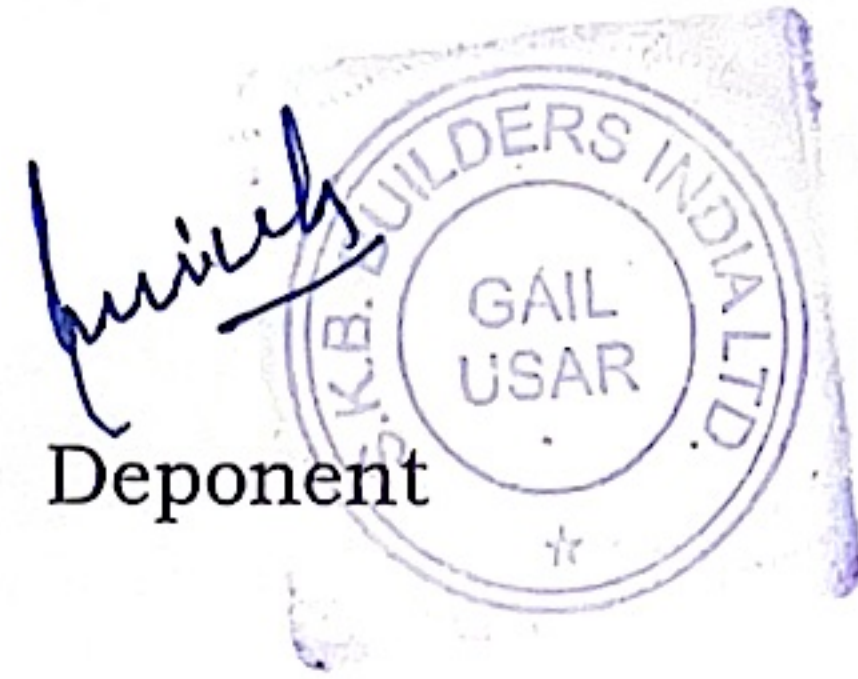
I, Nimesh Singh, Aged about 44 years, occupation- Service having office at-1304, The Ambiance Court, Plot No.2, S-19D, Vashi, Navi Mumbai - 400705 do hereby solemnly affirm and state as under-

1. I say that I am authorized to file present reply on behalf of Respondent No.1 i.e. M/s. SKB Builders India Pvt. Ltd. I say that I am aware of the facts and circumstances of the present case and hence I am able to depose the same on oath. The Respondent No.1 has issued Letter of Authority dated 13/01/2025 authorizing me to represent the Respondent No.1 before this Hon`ble Tribunal.
2. I say that the contents of the present reply are read over to me in Hindi and whatever stated therein is true and correct to the best of my knowledge, belief

8



and information and hence I have signed this at Pune today on 5th day of March, 2025.



Deponent

Shweta J.

I know the Deponent
(Vaibhav Jathar)



BEFORE ME

Shweta J.

SHWETA J. JOSHI
NOTARY STATE OF MAHARASHTRA
ALIBAG, DIST. RAIGAD
REGN. NO. 1291
Valid upto 26/05/2029
Noted and Registered at
Sr. No. 352/25
Date : 05/03/2025

Exh "A"

⑨



S.K.B. BUILDERS INDIA LIMITED

Regd. Off.: Unit No. 627 & 628, DLF Prime Tower,
Plot No. F-79-80, Okhla Industrial Area, Phase-I, New Delhi-110020
Phone: 011-49482964, 65, 66, E-mail: skb@skbbuild.com
Corporate Identity Number : U45400DL2010PLC197993

LETTER OF AUTHORITY

This is to authorize Mr. Nimesh Singh, Senior Accountant, Age- 44 Years, having office at- 1304, The Ambiance Court, Plot No.2, S-19D, Vashi, Navi Mumbai - 400705, to do the following on behalf of the SKB Builders India Limited in respect to the Original Application No. 62/2024 (WZ) pending before the Hon`ble NGT, Pune.

1. To file and defend any legal action/proceedings in Hon`ble NGT., Pune including the appellate Court etc;
2. To sign, verify, present necessary applications, petitions, written statements, Replies, complaints, legal notices/ replies etc.
3. To appoint Advocate/s, to sign Vakaltnama,
4. To provide to him/them necessary documents, instructions,
5. To lead oral and documentary evidence/s, swear the affidavits, give undertaking and execute bonds and obtain certificate copies of the required documents.

For S.K.B. BUILDERS INDIA LIMITED

Director

For SKB Builders India Limited .

Dated -13/01/2025

B.W. B' collg (10)

MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE, RAIGAD

Tel. No. 2757 2620
Fax No. 2756 2132
Email: roralgad@mpcb.gov.in
Visit us at: <http://mpcb.gov.in>



"Your Service is our Duty"

Ralgad Bhavan, 6th Floor,
Sec-11, C.B.D. Belapur,
Navi Mumbai 400 614.

No:-MPCB/ROR/TB/Conditional Direction/24073/000/ Date: 3/10/2024

To,
M/s. SKB Builder India Ltd,
Khanav, Alibag Road,
Tal-Alibag, Dist.-Raigad.

Sub: - Conditional Restart Direction u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31A of the Air (Prevention & Control of Pollution) Act, 1981.

Ref: -

1. Closure Direction issued by Board on 20.12.2023
2. Industry request letter for restart along with consent application vide UAN No. 0000194124.
3. Case filed in Hon'ble Human Rights Commission Mumbai vide No. KKT/Case No.6716/13/16/2023 which was disposed on 13.02.2024
4. Proposal received from SRO Raigad-II, through legal module No. Legal Action No. MPCB-Legal- Action-081223006 which was duly approved by the Competent authority of the Board.

As per complaint filed in Hon'ble Human Rights Commission Mumbai vide No. KKT/Case No.6716/13/16/2023 against RMC unit M/s. SKB Builder India Ltd, Khanav, Alibag Road, Tal-Alibag, Dist.-Raigad and noncompliance of reported by SRO Raigad-I Board has issued closure direction to M/s. SKB Builder India Ltd, Khanav, Alibag Road, Tal-Alibag, Dist.-Raigad on 20.12.2023.

After that considering your application for consent to Establish for temporary captive RMC plant along with request for restart, certificate issued by M/s. GAIL India Ltd, for use of RMC for captive purpose and compliance report submitted by SRO Raigad -II your restart request is considered.

Now therefore, you are allowed to restart your manufacturing activities up to 18.02.2025 subject to compliance of following terms & conditions :-

1. You shall obtain consent to Establish & Operate from M.P.C. Board for your RMC Plant. You shall not start any manufacturing activity without obtaining Consent to Operate from M.P.C. Board.
2. You shall operate your RMC plant exclusively for captive purpose only up to 18.02.2025 i.e. as per the LOA and certificate given by M/s. GAIL India Ltd.

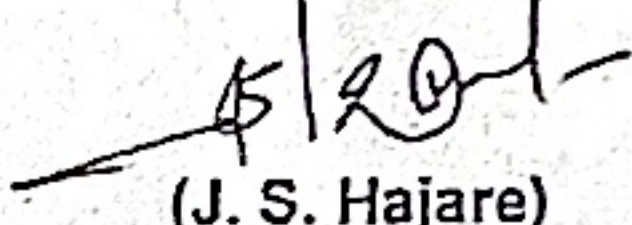
(11)

3. You should provide an adequate pollution control system to your RMC plant.
4. You shall operate & maintain the pollution control system to achieve the consented standards.
5. You shall obtain NOC from CGWA for ground water extraction.
6. This conditional restart is issued in prejudice to Order passed by or being passed by the Hon'ble NGT (WZ) Pune in O. A. 62 / 2024.
7. You are directed to submit two bank guarantees Rs. 1,00,000/- for compliance of conditional restart Direction. B.G shall be submitted in favor of Regional Office, Raigad within 15 days. Out of two B.G one B.G will be forfeited against earlier noncompliance reported.

In case, you fail to comply with the aforesaid directions, the Board will have no option than to initiate appropriate legal action against you, which may please be noted.

This restart direction is issued with the approval of competent authority of the Board.

For and on behalf of
Maharashtra Pollution Control Board


(J. S. Hajare)
Regional Officer, Raigad

Copy submitted for favor of information to:-

1. The PA to the Hon'ble Member Secretary, MPC Board, Mumbai
2. The Joint Director (APC), MPC Board, Mumbai
3. The Law Officer, MPC Board, Mumbai.

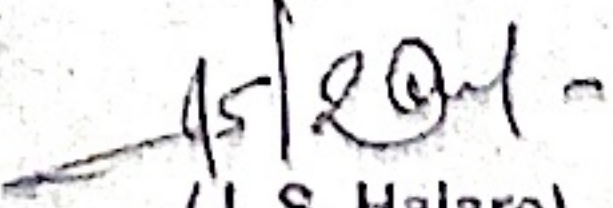
Copy forwarded with compliments for necessary action to:

1. The Executive Engineer, MSEDCL, Alibag Tal:- Alibag, Dist.-Raigad.
He is directed to restore the electric supply of said industry.
2. The Executive Engineer, (Water supply), Z.P Alibag, Dist-Raigad.
He is directed to restore Water supply of the said Industry.

Copy for information necessarily follow up action to-

1. The Sub Regional Officer, Raigad-II
- He is directed to serve this direction to the industry & submit the compliance report of direction.

For and on behalf of
Maharashtra Pollution Control Board


(J. S. Hajare)
Regional Officer, Raigad

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 022-27572620
 Fax: 022-27562132
 Website: <http://mpcb.gov.in>
 Email: roraidad@mpcb.gov.in



Raigad Bhavan, 6th floor,
 Sector - 11, C.B.D Belapur,
 Navi Mumbai.

GREEN/S.S.I (G37)
 No:- Format1.0/RO/UAN
 No.0000194124/CE/2408000045

Date: 01/08/2024

To,
 S K B BUILDERS INDIA LTD,
 Gat No. 149, Village:- Velhavali,
 Tal:- Alibag, Dist:-Raigad.



Sub: Grant of Consent to Establish and Operate under Orange Category.

Ref: Your application No.MPCB-CONSENT-0000194124 Dated 12.01.2024

Your application No.MPCB-CONSENT-0000194124 Dated 12.01.2024

For: grant of Consent to Operate under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- Consent to operate is granted for period upto 18.02.2025.
- The capital investment of the project is Rs.0.6 Crs. (As per C.A Certificate submitted by industry)
- Consent is valid for the manufacture of:

| Sr No | Product | Maximum Quantity | UOM |
|----------|--------------------|------------------|--------|
| Products | | | |
| 1 | READY MIX CONCRETE | 150 | m3/day |

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:

| Sr No | Description | Permitted (In CMD) | Standards to | Disposal Path |
|-------|-------------------|--------------------|-------------------|--------------------|
| 1. | Trade effluent | 0.0 | As per Schedule-I | Not Applicable |
| 2. | Domestic effluent | 0.9 | As per Schedule-I | Soaked in soak pit |

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

| Sr No. | Stack No. | Description of stack / source | Number of Stack | Standards to be achieved |
|--------|-----------|-------------------------------|-----------------|--------------------------|
| 1 | S-1 | D.G.Set (250kVA) | 1 | As per Schedule -II |

6. **Non-Hazardous Wastes:**

| Sr No | Type of Waste | Quantity | UoM | Treatment | Disposal |
|-------|---------------|----------|-----|-----------|----------|
| NA | | | | | |

Solid waste from transit mixture washing, muck (debris/sludge) generated from RMC shall either be reused through recovery unit/ Reclaiming system OR disposed off at a designated approved site by local body, for debris / construction waste.

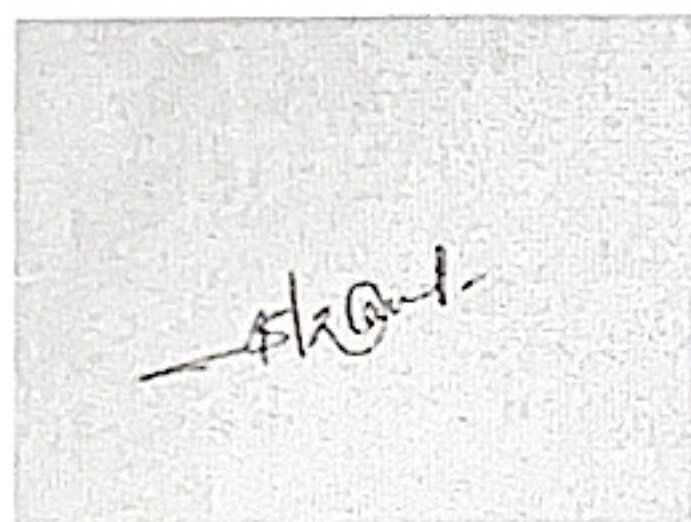
7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

| Sr No | Category No./ Type | Quantity | UoM | Treatment | Disposal |
|-------|--------------------|----------|-----|-----------|----------|
| NA | | | | | |

8. The consent is issued subject to direction issued by CPCB under section 18(1) (b) of Water (Prevention and Control of Pollution) Act, 1974, regarding classification of Industries dated 07th March 2016.
9. Operation of RMC plant shall be in daytime only. The Day time is reckoned in between 6 a.m. and 6 p.m. i.e. from sun rise to sunset.
10. Commercial plants shall install continuous ambient air quality monitoring station (CAAQMS) within the premises.
11. Captive plants shall carryout ambient air quality monitoring twice in a week for 24 hours.
12. The industry shall comply with the siting criteria as per RMC Notification dtd 16.10.2016.
13. The entire RMC Plant should be enclosed.
14. Industry shall provide covering at all the emission generating points.
15. Industry shall carry out monitoring of ambient air quality twice in a week for 24 hours at windward & lean ward direction and submit the data to Board office on monthly basis.
16. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
17. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
18. The RMC plants where the norms are not followed and the technology is old (Star type) shall be discarded within 1 year. Existing RMC plant shall implement the suggested guidelines within a year. The renewal of Maharashtra Pollution Control Board's consent shall be considered only after implementation of new guidelines. The RMC's having valid consent of Maharashtra Pollution Control Board shall amend their consent in compliance with guideline within a year
19. Operation of RMC plant shall be in day time only. However in notified MIDC area, notified industrial parks, outside corporation area timing are not applicable. The Day time shall mean from 6 a.m. to 10 p.m.

20. The industry strictly follows the Guidelines for Ready Mix Concrete Plant (RMC) for sitting criteria of RMC Plant in the State of Maharashtra as per notification dated 7/11/2016.
21. This consent should not be construed as any exemption from obtaining necessary NOC from other Govt. agencies / local bodies as may deemed fit necessary.
22. The industry shall comply with the interim direction condition dtd. 31.07.2024.
23. This consent is issued without prejudice to Hon'ble High Court , Hon'ble NGT Order, other courts and any other legal issues related to the applicant industry.
24. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)
25. This consent is issued as per delegation of powers issued vide office order no. 12/2020 dtd 23/12/2020

This consent is issued on the basis of information/documents submitted by the Applicant/Project Proponent, if it has been observed that the information submitted by the Applicant/Project Proponent is false, misleading or fraudulent, the Board reserves its right to revoke the consent & further legal action will be initiated against the Applicant/Project Proponent.



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Signed by: Shri Jayavant Hajare
Regional Officer
For and on behalf of,
Maharashtra Pollution Control Board
rorraigad@mpcb.gov.in
2024-08-01 16:15:11 IST

Received Consent fee of -

| Sr.No | Amount(Rs.) | Transaction/DR.No. | Date | Transaction Type |
|-------|-------------|--------------------|------------|------------------|
| 1 | 1500.00 | TXN2401003889 | 18/01/2024 | Online Payment |
| 2 | 1500.00 | TXN2408000123 | 01/08/2024 | Online Payment |

Copy to:

1. Sub-Regional Officer, MPCB, Raigad II
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A] Generation - As per your application the treated effluent generation is Nil.
B] Treatment - NA
C] Disposal - NA
2. A] As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 0.9 CMD of sewage.
B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

| Sr.No | Parameters | Standards (mg/l) | |
|--------------|-------------------|-------------------------|-----|
| 1 | Suspended Solids | Not to exceed | 50 |
| 2 | BOD 3 days 27°C | Not to exceed | 30 |
| 3 | COD | Not to exceed | 100 |

- C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
 4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
 5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

| Sr. No. | Purpose for water consumed | Water consumption quantity (CMD) |
|----------------|--|---|
| 1. | Industrial Cooling, spraying in mine pits or boiler feed | 0.00 |
| 2. | Domestic purpose | 0.20 |
| 3. | Processing whereby water gets polluted & pollutants are easily biodegradable | 18.00 |
| 4. | Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic | 0.00 |
| 5. | Gardening | 0.0 |

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have proposed to provide the Air pollution control (APC) system and also to erect following stack (s) to observe the following fuel pattern:

| Stack No. | Source | APC System provided/proposed | Stack Height(In mtr) | Type of Fuel | Sulphur Content(In %) | Pollutant | Standard |
|-----------|--------|------------------------------|----------------------|---------------------|-----------------------|-----------------|-----------------------------|
| S-1 | DG Set | Acoustic Enclosure | 3.50 | HSD 18 Ltr/Hr | 1 | TPM | 150.0 Mg/Nm ³ |
| | | | | | | SO ₂ | 2.5 Kg/Day |

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:
6. Control Equipment:
- a. In-house measures :-**
- All material transfer points should be covered.
 - The dust containment system shall be provided incorporating either of the following:
 - Barricading all around the periphery of the plot boundary of height minimum 20 feet or 5 feet above free fall air emission area. Whichever is height with tin sheets same may extend above with netlon clothing whenever required.
 - Water sprinkling/Chemical dust stabilizing agent spraying system along the periphery inside the premises of RMC.
 - Tree plantation along the periphery inside boundary of the RMC premises having minimum width of 5 meters, on all sides. The foliage of the trees shall adequately cover area upto about 20m height.
 - Internal work area shall be, cement concreted/Asphalted
 - Daily cleaning / Removal of dust accumulation inside the plant (dry/wet) shall be carry out with industrial vacuum cleaner.
 - Two level type washing facility shall be provided at entry and exit points, for transit mixture vehicle.
- b. Raw material storage & handling:-**
- Storage silos of cement & fly-ash shall be adequate capacity of dust Collection system such as multi - cyclone followed by bag house assembly.
 - Handling of Cement, sand, fly ash and aggregates shall be carried out with mechanical closed system only.
 - Manual operations shall be permitted only in a closed shed, equipped with dust control system at the loading point as well as roof top secondary dust control system.

4. All Conveyor belts of Sand, aggregate shall be covered with tin sheets and at points dust collection system to be installed to avoid secondary fugitive emissions.
5. Mixing section of cement, aggregate & sand shall be equipped with adequate capacity dust collection system, such as multi-cyclone followed by bag houses, so as to limit dust emissions.
6. Storage area of sand & aggregates shall be equipped with roof top water sprinkler system.
7. The production plant shall be interlocked with air pollution control system.
8. Alternative power supply system should cover both the production and Air Pollution control system.
9. Industry shall provide treatment facility industrial effluent.
10. Industry shall provide disposal facility for treated effluent.
11. Industry shall provide disposal facility for solid waste.
12. Industry shall provide proper exhaust system in the premises.

c. Ambient air quality as a distance of 10 mtr form source or the plant boundary whichever is nearer, shall meet the following standards

| | | |
|---------------------------|---------------|-----------------------|
| Particulate Matter PM 10 | Not to Exceed | 100 ug/m ³ |
| Particulate Matter PM 2.5 | Not to Exceed | 60 ug/m ³ |

d. Solid waste treatment and disposal:

Solid waste from transit mixture washing, muck (debris/sludge) generated from RMC shall either be reused through recovery unit/ Reclaiming system OR disposed off at a designated approved site by local body, for debris / construction waste. Industry shall comply with following additional conditions:

1. The RMC plants where the norms are not followed and the technology is old (Star type) shall be discarded within 1 year. Existing RMC plant shall implement the suggested guidelines within a year. The renewal of Maharashtra Pollution Control Board's consent shall be considered only after implementation of new guidelines. The RMC's having valid consent of Maharashtra Pollution Control Board shall amend their consent in compliance with guideline within a year.
2. Operation of RMC plant shall be in day time only. However in notified MIDC area, notified industrial parks, outside corporation area timing are not applicable. The Day time shall mean from 6 a.m. to 10 p.m.
3. The industry strictly follows the Guidelines for Ready Mix Concrete Plant (RMC) for sitting criteria of RMC Plant in the State of Maharashtra as per notification dated 7/11/2016.

18

SCHEDULE-III
Details of Bank Guarantees:

| Sr. No | Consent (C2E/C2O/C2R) | Amt of BG Imposed | Submission Period | Purpose of BG | Compliance Period | Validity Date |
|--------|-----------------------|-------------------|-------------------|--|-------------------|---------------|
| 1 | Consent to Operate | Rs. 1,00,000/- | Within 15 day | Compliance of Interim Direction dtd.31.07.2024 | 30.06.2027 | 30.10.2027 |

The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days from the date of issue of Consent.

If the above Bank Guarantee is not submitted within stipulated period, then 12% interest will be levied as a penalty as per circular dtd 29/02/2024 No. BO/MPCB/AS(T)/Circular/B-240229FTS0122

BG Forfeiture History

| Srno. | Consent (C2E/C2O/C2R) | Amount of BG Imposed | Submission Period | Purpose of BG | Amount of BG Forfeiture | Reason of BG Forfeiture |
|-------|-----------------------|----------------------|-------------------|---------------|-------------------------|-------------------------|
| NA | | | | | | |

BG Return details

| Srno. | Consent (C2E/C2O/C2R) | BG imposed | Purpose of BG | Amount of BG Returned |
|-------|-----------------------|------------|---------------|-----------------------|
| NA | | | | |

SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.

19

- g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
- h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
 5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
 6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
 7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
 8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
 9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
 10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
 11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
 12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
 13. The PP shall provide personal protection equipment as per norms of Factory Act
 14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
 15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
 16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
 17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
 18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.

19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.

(21)

32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

This certificate is digitally & electronically signed.



Handwritten: "C" copy

Handwritten: 22

https://mail.google.com/mail/u/0/?ogbl/scn/KibxLhZgldWkbJfCRzMXQjMVICRZBbzg?projector=1&messagePartId=0.1 1/1

MARATHI ELECTRICITY DISTRIBUTION CO. LTD.

0570054137001-RSIDCL SUB DIVISION ALIBAG 1

Collection Centre: 024648003851

Name of Office: SKB BUILDERS INDIA LTD.

Consent No.:

Received from: Rs. Six Lakh Ninety Nine Thousand Five Hundred Thirty Eight Only

The sum of ₹ (by Words):

699538/-

No. 764447

Bank Name: CANARA BANK-VARSOLI

Dated: 28/08/2023

Bank Name: CNRBE006728 **Cheque/DD subject to realization.

02-Service Connection Charges-₹23380, 03-First S.D-₹671950, 32-GST@18%-₹4208 | Stamp Duty of ₹ 1/- is paid as provided under Article 53 of Indian Stamp Act, 1899 and included in Consent No. Stamp Duty Paid to the Government of Maharashtra Treasury vide Order of Addl. Controller Of Stamps, Mumbai at General Stamp Office, Fort, Mumbai - 400001, vide this Order No. (LO/CSO-81-2023) validly issued on 07/07/2023 to S.Y. 220245. G.W. No. 3092 K/15, 07/2023) GRASIDEPAGE NO. 10000004110620237400

03/07/23 Registered Office: Plot No. 109, Parkashgad, Prof. Anant Kanekar Marg, Bandra (E), Mumbai - 400050

(23)

M.D.ELECTRICAL

PRO-MAHENDRA DHARMA CHOUKAR

Sai Ashirwad Co.Op. Hsg. Society, Flat No.2, Gr. Floor, Balaji Naka, Alibag -Raigad

Mo.No-9272713369 ,7350568758

mahendrachaulkar7@gmail.com

TAX INVOICE

M/S.M.D.ELECTRICAL

Sai Ashirwad Co.Op. Hsg. Society, Flat No.2, Gr. Floor,
Balaji Naka, Tal-Alibag , Diste-Raigad , State-Maharashtra.

PIN NO:-402201

GSTIN :- 27ADBPC0031H1ZD

PAN NO:-ADBPC0031H

MOBILE NO:-9272713369/7350568758

INVOICE NO. MDE / 68

INVOICE DATE :- 01/09/2023

MSEDC TECHNICALLY SANCTION REG.
EE/ABG DN/NSC (Departmental)/2023-24/13MSEDC TECHNICALLY SANCTION
Date:- 07/08/2023

To,

M/s. SKB Builders India Limited

The Ambience Court, Plot No. 2, Sector - 19 D,

Vashi, Navi Mumbai - 400705

GSTIN :- 27AANCS8021R1ZJ

Respected Sir,

Bill for Supply & Installtion of 200 KVA Transformar.

| Sr.NO. | PARTICULARS | UNIT | QTY | RATE | AMOUNT |
|--------|---|------|-----|--------|------------------|
| 1 | Supply of 200 KVA/433V Transformer "Deltron" Brand Distribution Transformer All Standared Fittings & fist Fill of Oil Required Level. | Nos | 1 | 525750 | 525750 |
| | Total Amount Before Tax | | | | 525750.00 |
| | Add : CGST @ 9.00% | | | | 47317.5 |
| | Add : SGST @ 9.00% | | | | 47317.5 |
| | Total Amount After Tax | | | | 620385.00 |

Say Rs.620385/-

GSTIN :- 27ADBPC0031H1ZD

TOTAL AMOUNT (IN WORDS) SIX LACK TWENTY THOUSAND THREE HUNDRED EIGHTY FIVE RUPESS ONLY.

BANK DETAILS :-CENTRAL BANK OF INDIA , BRANCH :- ALIBAG.

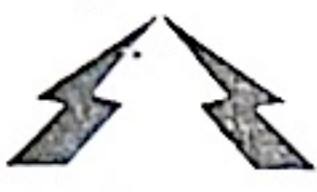
ACCOUNT NO:-3249407171

IFSC CODE :- CBIN0282554

I /We hedreby certify that our registration under Goods and service Tax Act,2017 is in force on
the date on which the sale of goods specified in this TaxInvoice has been effected by us shall be
accounted

For M. D. ELECTRICAL

For M.D.ELECTRICAL
PROPIETOR
Authorised Signatory



B. plant

Exh 363 Colly (24)

Maharashtra State Electricity Distribution Co. Ltd.

MAHAVITARAN
CIN: U40109MH2005SGC153645

BILL OF SUPPLY FOR THE MONTH OF

Nov 2023

STIN: 27AE1M993K1ZB

Website: www.mahadiscom.in

HSN CODE: 27160000

Bill No: 000002215330095

| | | | | |
|--|--|-------------------------|------------------------------|----------|
| PEN CIRCLE - 525 ALIBAUG DIVISION - 542 ALIBAG-I-137 BU 4137 | | BILL DATE : | ₹ | |
| Consumer No. : | | DUE DATE : | 13/11/2023 | 21570.00 |
| Consumer Name : | 024640003851 | | 04/12/2023 | |
| Address : | SKB BUILDERS INDIA LTD. 149 VELVALI ALIBAG RAIGAD Welhavali | IF PAID UPTO : | 20/11/2023 | 21360.00 |
| | | IF PAID AFTER : | 04/12/2023 | 21830.00 |
| | | Last Receipt No./Date : | | |
| | | Last Month Payment : | 0.00 | |
| Village : | Pin Code : | Scale / Sector : | Small Scale / Private Sector | |
| | 402203 | | | |

| | | | | |
|------------------------|---------------------------------|----------------------|--------------------------|--|
| E-mail : | Activity : | CEMENT FACTORY | | |
| Mobile No.: | Meter No.: | Seasonal : | N/ | |
| Sanctioned load (KW): | Connected Load (KW): | Urban/Rural Flag : | RExpress Feeder Flag : N | |
| Contract Demand (KVA): | 50% of Con. Demand (KVA): | Feeder Voltage (KV): | 11 | |
| Tariff : | PC-MB-ROUTE-SEQ 00-21-0708-2577 | | | |

| | | |
|-----------------------------|-----------------------------------|----------|
| Date of Connection : | Category : | GSTIN : |
| 18/10/2023 | Industrial | |
| Supply at : | Elec. Duty : | PAN : |
| LT | 10 PART F | |
| Prev. Highest (Mth) : | Prev. Highest Bill Demand (KVA) : | Reader : |
| LT | | AMRI |
| Security Deposit Hold Rs. : | Addl. S.D. Demanded Rs. : | |
| 671950.00 | 0.00 | |
| Bank Guarantee Rs.: | S. D. Arrears Rs. : | |
| | 0.00 | |

Maintain Harmonic distortion within limit as prescribed by IEEE STANDARD 519-1992 to avoid penalty

Avail Power factor incentive up to 3.5% maintaining power factor above 95% to 100%

Avail load factor incentive up to 15% by maintaining constant load profile.

Avail 1% prompt payment discount by paying bills within prompt payment date.

| BILLING HISTORY | | | |
|-----------------|-------|-------------------|-------------|
| Bill Month | Units | Bill Demand (KVA) | Bill Amount |
| Oct-2023 | 0 | 0 | |
| Sep-2023 | 0 | 0 | |
| | | | |
| | | | |
| | | | |
| | | | |
| | | | |
| | | | |
| | | | |
| | | | |

CUSTOMER CARE Toll Free No.
1912,1800-233-3435,
1800-102-3435

Rule & Procedure for Consumer Grievances Redressal is available at www.mahadiscom.in > consumer portal > CGRF

Instead of Printed bill, register for E-bill and avail Rs. 10 per bill as a "Go-green" discount.

For registration visit at www.mahadiscom.in > consumer portal > Quick access > Go-green request

Follow us on:

Revised Mahw

MAHAVITARAN
 महाराष्ट्र राज्य विद्युत वितरण कंपनी मर्यादित
STAY HOME, PAY ONLINE & STAY SAFE
 FOR MORE DETAILS VISIT WWW.MAHADISCOM.IN
 OR
 CALL MSEDCL TOLL FREE 1912/19120/1800-102-3435/1800-233-3435

MSEDCL ONLINE PAYMENT FACILITY

- Pay Online to Save your Time and Money
- Safe and Secure
- Pay Online from MSEDCL Official Website, Mahavitaran Mobile App.
- Online payment facility available through Net-Banking, Credit Card, Debit Card, Cash Cards, UPI etc.
- 0.25% discount (up to Rs. 500) in next month Bill,
- RTGS Payment facility for HT and LT consumers above 20 kw load' For RTGS payment, Virtual account number of consumer and bank details are printed on Consumer bill.

Important Message

- Consumers can pay online using Net banking, Credit/Debit cards at <https://wss.mahadiscom.in/wss/wss> after registration.
- Submit / update your E-mail id and mobile number to Circle Office for receiving prompt alerts through SMS.
- Submit / update your PAN & GSTIN to Circle Office with copies of PAN & GSTIN for verification.
- Special desk is operational for HT Consumers, please contact: htconsumer@mahadiscom.in for any clarification / query or grievance.
- This Electricity Bill should not be used for the address proof and as a proof of property ownership.
- For any payment to MSEDCL, ENSURE & INSIST for computerized receipt with unique system generated receipt number. Do not accept hand written receipt. Pay online to avoid any inconvenience.

CURRENT CONSUMPTION DETAILS

| Reading Date | KWH | KVAH | RKVAH(LAG) | RKVAH(LEAD) | KW (MD) | KVA (MD) |
|-----------------------|--------|---------|------------|-------------|---------|----------|
| Current | 633.59 | 1086.07 | 767.46 | 25.88 | 22.64 | 44.42 |
| Previous 31/10/2023 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 |
| Difference 18/10/2023 | 633.59 | 1086.07 | 767.46 | 25.88 | 1.00 | 1.00 |
| Multiplying Factor | 1.00 | 1.00 | 1.00 | 1.00 | 22.64 | 44.42 |
| Consumption | 634.00 | 1086.00 | 767.00 | 26.00 | 0.00 | 0.00 |
| Add if L. T. Metering | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 |
| Adjustment | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 |
| Assessed Consumption | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 |
| Total Consumption | 634.00 | 1086.00 | 767.00 | 26.00 | 23.00 | 44.00 |

BILLING DETAILS

| | | | | | |
|---------------------------------------|--------------------|---|-------------|---|--------------------|
| Billed Demand (KVA) | 74 | @ Rs. | 353.00 | Demand Charges | 12355.00 |
| Assessed P.F. | 0.0000 | Avg. P.F. | 0.6250 | Wheeling Charges | 1.17 |
| Billed P.R. | 0.6250 | L.F. | 0 | Energy Charges | 4488.72 |
| Consumption Type | Units | Rate | Charges Rs. | TOD Tariff EC | -57.10 |
| Industrial | 634.00 | 7.08 | 4488.72 | FAC @ | 0.20 Ps/U |
| Residential | 0.00 | 0.00 | 0.00 | Electricity Duty | 126.80 |
| Commercial | 0.00 | 0.00 | 0.00 | Other Charges | 1324.14 |
| E.D. on (Rs.) | Rate % | Amount Rs. | | Tax on Sale @ | 18.00 Ps/U |
| 17655.20 | 7.50 | 1324.14 | | P.F. Penal Charges / P.F. Incentive | 2471.73 |
| 0.00 | 0.00 | 0.00 | | Charges For Excess Demand | 0.00 |
| 0.00 | 0.00 | 0.00 | | Debit Bill Adjustment | 0.00 |
| TOD Tarrifs | Rate % (Rs./Units) | Units | Demand | Charges Rs. | 21565.19 |
| 0000 Hrs-0600 Hrs & 2200 Hrs-2400 Hrs | -1.5000 | 206 | 44 | -309.00 | TOTAL CURRENT BILL |
| 0600 Hrs-0900 Hrs & 1200 Hrs-1800 Hrs | 0.0000 | 181 | 40 | 0.00 | 0.00 |
| 0900 Hrs-1200 Hrs | 0.8000 | 66 | 36 | 52.80 | Current Interest |
| 1800 Hrs-2200 Hrs | 1.1000 | 181 | 43 | 199.10 | 09/11/2023 |
| Amount in Words | ₹ | TWENTY ONE THOUSAND FIVE HUNDRED SEVENTY ONLY | | Principal Arrears | 0.00 |
| | | | | Interest Arrears | 0.00 |
| | | | | Total Bill Amount (Rounded) Rs. | 21570.00 |
| | | | | Delayed Payment Charges Rs. | 269.56 |
| | | | | Amount (Rounded) Payable After 04/12/2023 | 21830.00 |
| | | | | (Amount Rounded to Nearest Rs. 10/-) | |

Message:

- # Online payment Facility - adopt for safe, easy and free online payment facility through <https://wss.mahadiscom.in/wss> OR Mobile app - Mahavitaran & get discount of 0.25% (max Rs.500). For queries please contact helpdesk_pg@mahadiscom.in.
- # Prompt Discount of Rs. 201.27 if paid on or before 20/11/2023 will be credited in Subsequent Bill.
- # As per GoM Notification dtd.14.08.2020, rate of Electricity Duty for PART-F Industrial is revised from 9.3% to 7.5% from Billing Month Aug-2020
- #Dear Customer The power factor of your consumer_number 024640003851 is 0.6250 you are currently paying Rs.2471.73 for low PF. Ensure your capacitor bank working to maintain PF between 0.9 lag to lead and save penalty
- #Your mobile number is 77xxxxxx49 For updation/registration of mobile number use Mahadiscom website or Mobile App or send sms to 9930399303 as follows MREG 024640003851
- #As per Income Tax provision vide section 269 ST cash receipt of Rs.2.00 lakhs and above will not be accepted by MSEDCL against any type of Payment.
- # if paid by Digital mode up to 04/12/2023, Digital Payment Discount of Rs.50.32 will be credited in Subsequent Bill
- #As per MTR order (226/2022) revised tariff for FY 2023-24 is effective from 01.04.2023

CONDITIONS

- The total bill amount of the bill may be remitted by a Crossed Demand Draft/Cheque drawn in favour of "Maharashtra State Electricity Distribution Co. Ltd." Whenever Security Deposit is demanded separate Cheque/Bank Draft should be sent.
- The current bill is payable within fifteen days from the date of issue of the bill. Even if there is any discrepancy in the bill or any other clarification needed, consumers are requested to pay the billed amount in the full provisionally or under protest subject to review and subsequent adjustment, so that payment of delayed payment charges is avoided.
- This bill is issued subject to the provision of the "Conditions and Miscellaneous charges for supply of Electrical Energy" of the Company.
- Please quote the Consumer Number on the back of the Cheque. The payment of this bill should be made at Company's office only.
- If the cheque is sent by post, the same should be posted three clear days in advance of the due date.
- In case of payment made through RTGS/NEFT/Cheque/DD/Pay Order, the date of amount credited to MESDCL's account will be treated as receipt date.

Collection Hours : 10-30 to 16-00 Hours (Except on Bank Holidays, Sundays, 2nd & 4th Saturdays)

(14)

Maharashtra State Electricity Distribution Co. Ltd.

B. Haul

000002334838821

PEN CIRCLE :525

ALIBAUG DIVISION :542

ALIBAG-I : 137 1

Consumer No. : 024640003851
 Consumer Name : SKB BUILDERS INDIA LTD.
 Address : 149 VELVALI ALIBAG RAIGAD Welhavali

| | | |
|-----------------------|------------|------------------------------|
| BILL DATE | 21-02-2024 | 0 110.00 |
| DUE DATE | 12-03-2024 | |
| IF PAID UPI | 27-02-2024 | 0 050.00 |
| IF PAID CASH | 12-03-2024 | 0 110.00 |
| Last Receipt No./Date | 00 07 2024 | |
| Last Month Payment | 07 00 00 | |
| Scale / Sector | | Small Scale / Private Sector |

Village : Pincode : 402203

| | | |
|--|-----------------------------------|---------------------------------|
| Email ID : | Activity | CEMENT FACTORY |
| Mobile No. : 77*****49 | Meter No.: | 065-06746652 |
| Tariff : 36 LT-V B II | Connected Load (KW): | 200.00 HP |
| Contract Demand (KVA) : 186.00 | 40% of Con. Demand(KVA) | 74.40 |
| Sanctioned load (KW) : 200.00 HP | Feeder Voltage (KV) : | 11 |
| DTC : 4137596 | PC-MR-ROUTE-SEQ : | 00-21-0708-2577 |
| Date of Connection :18-10-2023 | Category : | LT Industry General above 20 KW |
| Supply at : LT | Elec. Duty : | 10 |
| Prev. Highest (Mth) : | Prev. Highest Bill Demand (KVA) : | |
| Security Deposit Held Rs : 6,71,950.00 | Addl. S.D. Demanded Rs : | 00.00 |
| Bank Guarantee Rs. 0.00 | S.D. Arrears Rs. : | 00.00 |

BILLING HISTORY

| Bill Month | Consumption (Units) | Bill Demand (KVA) | Bill Amount |
|------------|---------------------|-------------------|-------------|
| Jan 2024 | 1,942 | 74 | 50,004.31 |
| Dec 2023 | 1,674 | 74 | 46,163.49 |
| Nov 2023 | 634 | 74 | 21,565.19 |

CUSTOMER CARE Toll Free No.
 1912, 1800-102-3435,
 1800-233-3435

Rule & Procedure for Consumer Grievances Redressal is available at www.mahadiscom.in>consumer portal>CGRF Instead of Printed bill, register for E-bill and avail Rs. 10 per bill as a "Go-green" discount. For registration visit at www.mahadiscom.in>consumer portal>Quick access->Go-green request

Scan this QR Code with BHIM App for UPI Payment



If paid by QR Code then Prompt Pay Discount/Delay Payment Charges will be adjusted in subsequent bill.

For making Energy Bill Payment through RTGS/NEFT mode, use following details

- Beneficiary Name: MSEDCL
- Beneficiary Account Number: MSEDCL01024640003851
- IFS Code: SBIN0008965
- Name of Bank: STATE BANK OF INDIA
- Name of Branch: IFB BKC
- Bill Amount: 26,110.00

Disclaimer: Please use above bank details only for payment against consumer number mentioned in beneficiary account number.

J38240299416001 - 49999 / 07/02/2024

P025240296046961 - 2832 / 20/01/24

HT/LTIP E-Bill

27



Maharashtra State Electricity Distribution Co. Ltd.

BILL OF SUPPLY FOR THE MONTH OF Jan 2024

000002277533796

GSTIN: 27AA ECM2933K1ZB

Website: www.mahadiscom.in

HSN CODE: 27160000

PEN CIRCLE :525

ALIBAUG DIVISION : 542

ALIBAG-I : 137 1

Consumer No. : 024640003851
 Consumer Name : SKB BUILDERS INDIA LTD.
 Address : 149 VELVALI ALIBAG RAIGAD Welhavali

| | | |
|-----------------------|-----------------------------|-----------|
| BILL DATE | 07-01-2024 | 96,430.00 |
| DUE DATE | 29-01-2024 | |
| IF PAID UPTO | 15-01-2024 | 95,960.00 |
| IF PAID AFTER | 29-01-2024 | 97,050.00 |
| Last Receipt No./Date | /25-11-2023 | |
| Last Month Payment | 00.00 | |
| Scale / Sector | Small Scale /Private Sector | |

Village : Pincode : 402203

| | | | | |
|---------------------------------------|-----------------------------------|---------------------------------|---------|-------------------------|
| Email ID : | Activity : | CEMENT FACTORY | | |
| Mobile No. : 77*****49 | Meter No. : 065-06746652 | Seasonal : | N | Load Shed Ind : |
| Tariff : 36 LT-V B II | Connected Load (KW): 200.00 HP | Urban/Rural Flag : | R | Express Feeder Flag : N |
| Contract Demand (KVA) : 186.00 | 40% of Con. Demand(KVA) : 74.40 | Feeder Voltage (KV) : | 11 | LIS Indicator : |
| Sanctioned load (KW) : 200.00 HP | | | | |
| DTC : 4137596 | PC-MR-ROUTE-SEQ : 00-21-0708-2577 | BU : | 4137 | PC : 00 |
| Date of Connection : 18-10-2023 | Category : | LT Industry General above 20 KW | GSTIN : | |
| Supply at : LT | Elec. Duty : | 10 | PAN : | |
| Prev. Highest (Mth) : | Prev. Highest Bill Demand (KVA) : | | | |
| Security Deposit Held Rs. 6,71,950.00 | Addl. S.D. Demanded Rs. : 00.00 | | | |
| Bank Guarantee Rs. 0.00 | S.D. Arrears Rs. : 00.00 | | | |

BILLING HISTORY

| Bill Month | Consumption (Units) | Bill Demand (KVA) | Bill Amount |
|------------|---------------------|-------------------|-------------|
| Dec 2023 | 1,674 | 74 | 46,163.49 |
| Nov 2023 | 634 | 74 | 21,565.19 |

CUSTOMER CARE Toll Free No.
 1912, 1800-102-3435,
 1800-233-3435

Rule & Procedure for Consumer Grievances Redressal is available at www.mahadiscom.in>consumer portal>CGRF. Instead of Printed bill, register for E-bill and avail Rs. 10 per bill as a "Go-green" discount. For registration visit at www.mahadiscom.in->consumer portal->Quick access->Go-green request

Scan this QR Code with BHIM App for UPI Payment



If paid by QR Code then Prompt Pay Discount/Delay Payment Charges will be adjusted in subsequent bill.

For making Energy Bill Payment through RTGS/NEFT mode, use following details

- Beneficiary Name: MSEDCL
- Beneficiary Account Number: MSEDCL01024640003851
- IFS Code: SBIN008965
- Name of Bank: STATE BANK OF INDIA
- Name of Branch: IFB BKC
- Bill Amount 96,430.00

Disclaimer: Please use above bank details only for payment against consumer number mentioned in beneficiary account number.

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MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE, RAIGAD

कुक "E" 28

Tel. No. 2757 2620
Fax No. 2756 2132
Email: rorraigad@mpcb.gov.in
Visit us at: <http://mpcb.gov.in>



"Your Service is our Duty"

Raigad Bhavan, 6th Floor,
Sec-11, C.B.D. Belapur,
Navi Mumbai 400 614.

Ref No: MPCB/ROR/BG/TB- 240910-FTS-0249

कानरा बँक / CANARA BANK
मिड कोर्पोरेट शाखा-MID Corporate Branch
17 SEP 2024
3:25 PM
बी-39, प्रथम तल, कनॉट प्लेस, नई दिल्ली-110001
B-39, 1st floor, Connaught Place, New Delhi-110001

To,
The Branch Manager,
Canara Bank,
MID Corporation Branch, B-39,
1st Floor, Connaught Place,
New Delhi-110001.

Sub:- Forfeiture of the Bank Guarantee of Rs. 1,00,000/- (One Lakh Only) issued by you in favor of M/s. SKB Builder India Ltd., At- Khanav, Allbag Road, Tal-Alibag, Dist-Raigad.

- Ref:-
1. Conditional Restart Direction issued by the Board vide no. MPCB/ROR/Conditional Restart Direction/2407310001 dtd. 31.07.2024.
 2. B.G. submitted by industry of Rs. 1.0 Lakh vide no. VP2G0PG242150578 dtd. 02.08.2024 valid up to 31.07.2025.

M/s. SKB Builder India Ltd., At- Khanav, Alibag Road, Tal-Alibag, Dist-Raigad had submitted the bank guarantee of your esteem bank amounting Rs. 1,00,000/- (One Lakh Only) (B.G. No. VP2G0PG242150578 dtd. 02.08.2024) which is valid for a period up to 31.07.2025 towards compliance of Conditional Restart Direction as referred above no. 01.

As per Conditional Restart Direction, it is decided to forfeit the bank guarantee of Rs. 1,00,000/- (One Lakh Only) towards non compliance of consent conditions.

Therefore, you are requested to forfeit the Bank Guarantee of Rs. 1,00,000/- (One Lakh Only) of said industry and send the Demand draft amounting to Rs. 1,00,000/- (One Lakh Only) in favor of the 'Maharashtra Pollution Control Board, Navi Mumbai' on above mentioned address. The Bank Guarantee duly discharged in original is enclosed herewith for encashment.

(Sanjay R. Bhosale)
Regional Officer, Raigad

D.A.- Original Bank Guarantee (B.G. No. VP2G0PG242150578 dtd. 02.08.2024)

Copy to:-

- 1) Sub Regional Officer, Raigad-II, M.P.C. Board, Raigad.
- 2) M/s. SKB Builder India Ltd., At- Khanav, Alibag Road, Tal-Alibag, Dist-Raigad.